



The Indian Boilers (Gujarat Amendment) Act, 1990

19 of 1990

Keyword(s):
Indian Boilers Act

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Separate paging is given to this Part in order that it may be filed
as a separate Compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 26th October, 1990 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 19 OF 1990.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 8th November, 1990).

AN ACT

further to amend the Indian Boilers Act, 1923 in its application to the State of Gujarat.

It is hereby enacted in the Forty-first Year of the Republic of India as follows :—

1. This Act may be called the Indian Boilers (Gujarat*Amendment) Act, 1990.

Short title.

V of
1923.

2. In the Indian Boilers Act, 1923, in its application to the State of Gujarat (hereinafter referred to as "the principal Act"), in section 22, for the words "one hundred rupees", the words "two hundred rupees" shall be substituted.

Amendment
of section
22 of V of
1923.

Amendment
of section
26 of V of
1923.

3. In the principal Act, in section 23,—

(1) for the words "five hundred rupees", the words "one thousand rupees" shall be substituted;

(2) for the words "one hundred rupees", the words "two hundred rupees" shall be substituted.

Amendment
of section
24 of V of
1923.

4. In the principal Act, in section 24, for the words "five hundred rupees", the words "one thousand rupees" shall be substituted.

Amendment
of section
25 of V of
1923.

5. In the principal Act, in section 25, in sub-section (1), for the words "five hundred rupees", the words "one thousand rupees" shall be substituted.

Amendment
of section
30 of V of
1923.

6. In the principal Act, in section 30,—

(1) for the words "one hundred rupees", the words "two hundred rupees" shall be substituted;

(2) for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.